

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 217
05/252/ND/2020**

IN THE MATTER OF:

Rajinder Kumar Mehta and Ors.

...PETITIONER

Vs.

ROC

...RESPONDENT

Section

Under Section 252

Order delivered on 13.01.2020

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Op.-Creditor/F.C. :Mr. Prince Mohan Sinha, PCS

For the Respondent/ Corporate-debtor :

For the ROC

**:Mrs. SweetyKhattarKumari,
AROC, Delhi**

ORDER

Heard the submissions made by the counsels for both the parties. AROC is present and submitted that reply is ready, but filing will take little time, therefore, sought time in the matter. A weeks' time is granted to file the reply. No one is present on behalf of the Income Tax Department. Registry is directed to serve notice on the Income Tax Department for appearance and filing reply within a weeks' time. Post the matter to 31.01.2020.

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**(V.K. Subburaj)
Member (T)**

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**(P.S.N. Prasad)
Member (J)**